

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2500
TO BE ANSWERED ON 10TH AUGUST, 2021**

TASK FORCE TO IDENTIFY VIOLATION OF COTPA, 2003

**2500: SHRI BHUBANESWAR KALITA:
SHRI HARSHVARDHAN SINGH DUNGARPUR:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that the Ministry has set up a Task force to identify violation of COTPA, 2003 or advised State Governments to do so; and
- (b) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) & (b): The enforcement of provisions of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA 2003) and Rules made thereunder primarily lies with the States/Union Territories. The States/UTs undertake drives for enforcement of COTPA 2003, from time to time. Enforcement efforts are also monitored by the State Tobacco Control Cells (STCCs) and District Tobacco Control Cells (DTCCs).
